

The Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 1987

Act 15 of 1987

Keyword(s):

Licensing Officer, Registered Owner, Tax, Year, Half Year and Quarter

Amendments appended: 11 of 1992, 15 of 1994, 23 of 1995, 32 of 1997, 12 of 2002, 5 of 2003, 33 of 2006, 11 of 2010, 27 of 2018, 18 of 2021, 42 of 2023

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THE ANDHRA PRADESH MOTOR VEHICLES TAXATION (AMENDMENT) ACT, 1987

ACT, NO: 15 OF 1987*

[16th February, 1987]

An Act further to amend the Andhra Pradesh Motor Vehicles Taxation Act, 1963.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Thirty-Eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 1987.

Short title and Commencement.

*Received the assent of the Governor on the 15th February, 1987. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 22nd January, 1987, at page 6.

(2) It shall come into force on the 1st April, 1987.

Amendment 2. In the Andhra Pradesh Motor Vehicles Taxaof Section 3, tion Act, 1963 (hereinafter referred to as the Principal 1963. Act) in section 3,—

- (i) after the first proviso to sub-section (2), the following proviso shall be inserted, namely:—
- "Provided further that in the case of motor cycles (including motor scooters and cycles with or without attachment), invalid carriages, motor cars and jeeps and other non-transport vehicles not exceeding 2286 Kgs, in unladen weight except omni buses and chassis of motor vehicles, the tax shall be levied at the rates specified in the Third Schedule."
- (ii) in the second proviso, for the words "provided further", the words "Provided also" shall be substituted.

Amendment of Section 4.

- 3. In section 4 of the principal Act,-
 - (1) in sub-section (1),-
- (i) after clause (a), the following shall be inserted, namely:—
- "(aa) Notwithstanding anything in clause (a), the tax levied under the second proviso to sub-section (2) of section 3 shall be for the life time of the motor vehicle and shall be paid in advance in lumpsum by the registered owner of the motor vehicle or any other person having possession or control thereof:

Provided that if the tax in respect of the motor vehicles referred to in the second proviso to sub-section (2) of section 3 has already been paid under sub-section (2) of section 3 prior to the 1st April, 1987 the tax specified under the aforesaid second proviso shall be levied after the expiry of the period for which the tax

was so paid and such tax shall be paid within one month from the date of the expiry of the said period.";

- (ii) after clause (b), the following clause shall be inserted, namely:—
- "(bb) Notwithstanding anything in clause (b), where lumpsum tax has been paid as specified in clause (aa) a refund of the tax at such rates as may be from time to time be notified by the Government, shall be payable subject to such conditions as may be specified in the notification in the case of removal of the vehicle to any other State on transfer of ownership or change of address.".
- (2) in sub-section (3) to clause (a), the following proviso shall be added, namely:—

"Provided that where a lumpsum tax is payable under this Act, payment of such tax by any person shall be recorded in the certificate of registration and no licence shall be granted to such person.".

4. To section 6 of the Principal Act, the following Amendment of section 6, proviso shall be added, namely:—

"Provided that if the lumpsum tax under this Act has not been paid, the registered owner or the person having possession or control thereof shall, in addition to payment of the tax due, be liable to penalty which may extend to twice the lumpsum tax payable under clause (aa) of sub-section (1) of section 4.".

5. After the second Schedule to the principal Act, Amendment the following Schedule shall be added, namely:——— of Schedule.

"Third Schedule (see second proviso to subsection (2) of section 3).

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"THIRD SCHEDULE,
"See SECOND PROVISO TO SUB-SECTION (2) OF SECTION 3].

~.	n 1 804 - (V.1)	Motor C including Cycle, M Scooters	Tri- lotor and	t	transport v	eeps and other chicles other is not exceed W,	than	
SI. No.	Period Class of Vehicle.	Cycles w. without of mem. Vehicles not exceeding 60 CC.	Vehicles exceed-		Weighing not more than 500 Kgs. ULW	Weighing more than 500 Kgs, but not more than 1524 Kgs, ULW.	but not more than	in respect of vehicles under Cols, 6 to 8 used for
(1)	(2)		(3)	(4)	(5)	(6)	(7)	(8) (9)
	,	Rs.	. Rs.	Rs	Rs.	Rs.	Rs.	Rs.
I.	At the time of Registration of New Vehicles	. 700	900	330	2,100	3,600	4,000	1,240
2.	If the vehicle is already regis- tered and its age from the month of registration is:							
	1. Not more than 2 years	. 640	830	300	1.940	3,300	3,680	1.140

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	2.	More than 2 years but not more than 3 years.	_	580	760	270	1,780	3.000	3,360	1.040	
	3.	More than 3 years but not more than 4 years,	_	520	69 0	240	1,620	2,700	3,040	940	
	4.	More than 4 years but not more than 5 years.		46(1	620	210	1,460	2,400	2,720	840	
·	3.	More than 5 years but not more than 6 years.		400	550	180	1,300	2,100	2,400	740	
	6.	More than 6 years but not more than 7 years.		340	480	150	1,140	1,890	2,080	640	
	7.	More than 7 years but not more than 8 years.		280	410	120	980	1,500	1,760	540	
	8.	More than 8 years but not more than 9 years.		220	340	90	820	1,200	1,440	440	07
	9.	More than 9 years but not more than 10 years.		160	270	60	660	950	1,120	340	
	10.	More than 10 years but not more than 11 years.		100	200	40	400	630	670	200	
	11.	More than 11 years but no. more than 12 years.		40	130	20	260	300	550	140	
	12.	More than 12 years,						Nil.			

THE ANDHRA PRADESH MOTOR VEHICLES TAXATION (AMENDMENT) ACT, 1992.*

ACT NO. 11 OF 1992.

[15th April, 1992].

An Act further to amend the Andhra Pradesh Motor Vehicles Taxation Act, 1963.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-third Year of the Republic of India as follows:-

- 1. Short title:-This Act may be called the Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 1992.
- 2. Substitution of new Schedules for the First, Second and Third Schedules:- For the First, Second and Third Schedules to the Principal Act, the following shall be substituted, namely:-

^{*} Received the assent of the Governor on 15th April, 1992. For Statement of Objects and Reasons, Please See the Andhra Pradesh Gazette, Extraordinary dated the 27th March, 1992 Part IV-A, at Page 14& 15.

"THE FIRST SCHEDULE

[Proviso to sef-rection (2) of Section 3]

	Class	es of Motor Ve	hicles Atte	d wir⊳ p⊷eur •	alig tyres			Maximum Quartrely ra e 01 u x
_			(1)					(2)
1.	men	s or Vehicles in it for propellin Kgs i'in weight	ig the san					Rs. Ps.
		(a) Bicycles side eve	below 35	0 CC if no	t used for c	lrawing a tr.	i'er or	00,00
		(b) Picycles I and b icycles ing a rail or o	of and ab	eva 350 CC	for drawin whether	g a trailer of used for dra	or side ca w-	ar 70, ́⇒0
		(c) Tricyclic	S		••			00.03
2.	- Juva	l id carriages			• •	••	••	30.00
3.	Goo	xls Carriages •						
	(a)	Vehicles not	exceeding	306 kgs, in	laden weigh	nt		00,003
	(b)	Vehicles exce laden weight		kgs., but i	no! exceedi 	ing 1006 kg	s., in	750.00
	(c)	Vehicles exce laden weight) kgs., but	not exceed	ing 1500 k _l	յs., iո	1,050.00
	(d)	Vehic les-exce laden weight		0 hgs , but	noi exceed	ing 3000 k _t	gs., in	1200,00
	(c)	Vehicles exce lades weight		0 kgs., but	not excecd	ing 4500 kg	gs₁, in	1950 .00
	Ю	Vehicles exce laden weight		0 kgs., but	not exceed	ling 5500 K	gs., in	00.0081
((g) V	/ehiol ≈ exceed laden weight		kgs, but n	ot exceedi	ng 9000 kgs	s., in	2400 .06

(h)		iales exceed n en weight	g ,000 Kgs. 1	but not exceed	ing12,000 Kg	s, in	3,000.05
(i))ales exceedin an weight.	g 12,000 Kg.	, ious not exece	ring 15.000K	gs. in	3,600.00
(i)	lad	e i weight.	g 15,000 Kgsir gs ar past there	of in excess	of 15,000)		3,600 [01.00
`(F)		litional tax pa wing trailers.	yable in respon	et of goods car	miages used t	lor 	
	ii) Fo			1,000 Kgs. in 00 Kgs bzt no	-		600,00 ysin laden
(1	•	Provided that	two or more	3,000 Kgs in goods carriage in respect of	es shall not	be	1,300.00
.a	and in	respect of wi		used for trans ave been issued 59 of 1988)			
((<i>î</i> <u>)</u> V	chicles permit	ited to carry is	all not more	than five per	50GF.	250.00
(i n	nore than seve	n persons in t	more than five ill for every pe s permitted to	erson other t	noi han	00 001
(more than six n town service		and	••
	(/	for every p	assengers (oil	mitted to ply a ser than the de permitted to d	iver and the		
٠	(b	for every pa	issenger (other	nitted to ply a: than the driv itted to carry	er and condu	vices, ctor)	500,00
•	(ír)			more than size on routes other			
	(1)	for every p		itted to ply as or than the dri ned to carry,			. 900.00

	(h) in respect of vehicles permitted to ply as Ordinary services;	Rs. Ps.
•		
	which the vehicle is permitted to carry	
•		
	(r) qVehicles permitted to carry more than six passengers and plying as contract carriages for every passengers (other than the driver and paying use) inhigh this vehicle is permitted; [8300] carry.	ibhA (2)0 "2;000.0
	(vi) Vehicles permitted to carry more than six passengers and (ii) I) plyingastrontradticarriages drifter Sitter routes driften friday permits under subsection (8) of Section 8 of the motor Vehicles Act. 1988 (Central Act. 50 of 1988) and the inter-	(i)
	Vehicles Act, 1988 (Central Acr, 59 of 1988) and on intra-ci- no State routes (within the State of Andria Pracesh) for every passengers other than driver which the vehicle is permitted to	(ii)
	(b) Contract carriages plying within the Home District and any one contiguous district, for every passenger other than	2,000.00
	driver.	2,000.00-
5.	Motor Vehicles not themselves constructed to carry any load other than water, fuel, accumulators and other equipments used for the purpose of propulsion, loose tools and loose equipment use for hadlage soley and weighing together with the large number of	
	traders proposed to be drawn. (2 nonness to (1) nonness-due of onivers!	1,500.00
6.	(i) Fire engines, fire tenders and road water sprinklers	300.00
_	(ii) Additional tax payable in respect of such vehicle used for drawn in Tiller's including fire engines and trailer pumps.	Classes of เ กับเลยิงเมืองรูก
	Provided that two or more vehicles shall not be chargeable being under this interest of the same trailer. guidence guidence authors to a	
7.	Origin Boses willi'd scaring capacity of more than six (excluding divide) and used for transport of persons for every person otherwilling the driver).	200.00
8.	Motor venicles other than those liable to tax under the foregoing provision of this Schedule.	
	(a) Weighing not hore idan 762 kgs unladen (1)	-130.00
	 (b) Weighing mare than 762 kgs but not more than 1524 kgs unlader (c) weighing re than 1,524 Kgs. but not more than 2,286 Kgs. unladen. 	230.00
	(d) weighing more than 2,286 Kgs. but not more than 3,048 Kgs.	280,00
	(2) weighing more than 3,048 Russian haddroug Holl best hadden with anore than 4,000 Kgs. wings but stationer rate of gallium had anore than 4,000 Kgs. wings but stationer rate of gallium had another than 4,000 Kgs.	L. Mover Co 160066 Oct.
	05)Olweighing Abbie than 4,000 Kgs. unladen. (for every 250 kgs. or part thereof in excess of 4,000 Kgs.)	***#40°.00
]	J. No. 1056—5.	2. invelid Ca

		(1)	(2)
			Ps Ps.
(g)	Addi draw	tional (ax paymids in respect of such vehicles used for ing trailers ;	-
	(h	for each trailer not exceeding 1,016 Kgs , in weight unleden	10,03
	(ii)	for each trailer exceeding 1,016 Kgs , in weight unlu fell .	150,60
		Provided that two or more vehicles shall not be chargeable under this clause in respect of the same trailer	:

SECOND SCHEDULE

[Proviso to sub-section (4) of section 4]

Classes of motor vehicles afted with pagainatic tyres	Maxim	um fax
•	For a period not exceeding seven days	exceeding
(1)	(2)	(3)
-		
•	R ₅ , Ps.	Rs. Ps.
 Motor Cycles whether used for drawing a trailer or side car or not including Motor scoolers and cycles with attachment for propelling the same by mechani- cal power. 	12,00	40,00
2. invelid Carriage.	5.00	15,00

	(1)	(2)	(3)
1. G	nods Carriages :	R _{5.5} Ps.	Rs. Ps.
(a)	Vehicles not exceeding 1,000 Kgs., in laden weight.	113.09	375,00
(b	Vehicles exceeding 1,000 Kgs., but not exceeding 1,500 Kgs., in laden weight.	158,00	525 .00
(c)	Vehicles exceeding 1,500 Kgs., but not exceeding 2,300 Kgs in ladea weight	169,00	563,00
(d	Vehicles exceeding 2,300 Kgs., but not exceeding 3,000 Kgs., in laden weight	00,081	60, 000
(e)	Vehicle exceeding 3,000 Kgs-, but not exceeding 4,300 Kgs., in laden weight	203,60	675.00
(f)	Vehicles exceeding 4,300 Kgs. but not exceeding 5,600 Kgs., in laden weight	270 .00	900.00
(g)	Vehicles exceeding 5,600 Kgs., but not exceeding 7,600 Kgs., in Indea weight	315.00	1050,00
(h)	Vehicles exceeding 7600 Kgs., but not exceeding 9,100 Kgs., in laden weight	360,00	1200.00
(i)	Vehicles exceeding 9,100 Kgs., but not exceeding 10,700 Kgs., in laden weight	450.00	1500.00
(J)	Vehicles exceeding 10,700 Kgs., but not exceeding 12,700 Kgs., in laden weight	495 .00	1650.00
(k)	Vehicles exceeding 12,700 Kgs., but not exceeding 14,700 Kgs., in laden weight	518.00	1725.00
(1)	Vehicles exceeding 14,700 Kgs., but not exceeding 15,500 Kgs., in laden weight	540.00	.00, 0081
(m) Vehicles exceeding 15,500 Kgs., in laden weight	540,00 15,00 (for every 250, Kgs,	1800,00 50,00 (for every 250 Kgs,

			(5) evel 350 .Kgs	
			15.00	30,00
(m)	Velucles exceeding 1	5,500 Kgs-, in laden v		30, 008 30, 00
				ma
	14,700 Kgs., in lade	n weight -	१८) है। स्वट्रांट रहे bermitted, हुँ हुँ हुँ	1725,000
		SOU MINEUR POST	sersons, for every persons, for every persons, for every page	RU)
		2,100 Kgs., but not ex in weight landmay bit	cceding inch stom 10a llafdPyMb	o oı (#300.00
(H)	Vehicles exceeding 9,190 K gs., in lade	7600 K.zs İşili tol fiz sı weişhi	ceching cu bini and rol activit as con bini and rol activities con production of the control of	- hairla V (1988) K to arai
(g)	Vulvioles excepting 7,600 - Kgs. , in lade	c, coffic Aluma estaides. en weight dest in seund	vided that two og more Apregable under Neskinte trailer.	oaq 9 od 1050,60 1 10
6 00 00	Vehicleftörtödting - 5,600 Kgs., in lader	erigh interpolation of	.E guiboozze toliatt doaz দেহন্যস্থ 270 .(ম)	15W
fol	Venicle exceeding 3 4,300 Kgs., in lade		203.480	675,00
0.056	3,000 Kgs-, -ia lado 90, 881	ден койин:	.00, 581 Landon Career of Supervision of Supervision of Supervision (Company of Supervision)	(U) (OT (U) (OT (C) (O
30 · 08 (a)	Vehicles exceeding 1.300 Kgs, of lade	1,300 Kas., (ph), 60,1 g 1 weight 23 A 660,1 g	gahasəller non exceedin iden weight.	2 70) (i 3);3,00 Lini
(o)	Vehicles exceeding 1,530 Kgs., in lade	1,000 K ₈ ኛ3 ^l θ <u>ቨ</u> ርዚቭርት n wright.	eeggani əldeyaq xai ir Tolian - aqiyeegg	no Addition (n) Addition (or)
າ (ອ) ປູ	ACGSS OF CYCGSS (e Ing 1,000 Mgs., in lade A	50° E13	315,00
	ing a grant of the second of t		Re. P.	. 85. Pe
	Fs. Ps. Ps. 1			
(<u>£</u>)	(3)	(1)	(5)	(3)

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2.	More than 2 years buy not more than 3 years.	053	r,140		405	3,560	, 6,000F	E ***	Ξ	ਦੂ 1. ਮਸ	
ιĠί	the vehicle is already gistered and its age from e month of registration is: Not more than 2 ye as,	687	1,215		Provided be charge the same	(Æ) for each tra	Additional tax payable,i chis used for diawing fix কুন্তু হু হু হু হু ১ কুন্তু হু হু হু হু (i) for each traignone weight unlader = =	weighting more thank 实 2,286 K 野田田區 公司 中国人 weighing more thank weighing more thank	weighing not more the t	of this schedule :	(E)
	the time of Registration New Vehicles.	750	1,350		9, 0	A September 1	- (0)多 (5)三	मिक्टा करिया अस्ति करिया स्थापित करिया	762 K	[TS90)	
		RS.	Rs.	ช	21	,016 K į	Second 1 to 1 t	out not mon	Kgs. unlader	Rs.	
(1)	(2)	(3)	(4)		es shall	<u>``</u> 'b (∂`i,	% (7) Sy ≥	(S) H	aden	tar	
st. No.	Period Class of Vehicle	Motor Cycle Friegale Mo and Cycles without attac Vehicles not exceeding 60 CC	Var Scooters áth or Janeat	Carrina	Property Strain (Strain Strain	# ⊕ aoc ⊕ wy 300 Y aoc tha K&s	ee dhaa mo Kga bur 152- more but r a 1524 Gar LULW Kgs	-c 8-22-25 c gh 最大 発 re than - p · Kgs v net mure	Va⊜in ayable i aholes u Cols € ta draw	ម លើរដ្ឋស្នា។ ដូច្បាស់ ទ្ ទី	
			Ārs Saxənd —	3	SCHEDU to sub-secti	Ö	S rigection 3)	140.00	65.00	Rs. I's.	(1)

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THIRD SCHEDULE
(See Second proviso to sub-section (2) of section 3)

S). 7	To, Period Class of Vehicle	Motor Cycle Tricycle Mo and Cycles w without attac Vehicles not exceeding 50 CC	tor Scooters ith or hment	O.ni lr Carriage Wo no thus	ni Butes not ivalid eighing We timore mo n 500 500 s. UEW not i tha	exceeding 23 sighing We are than mo Kgs. but 1524 more but n 1524 than	ISG Kgs, ir lighing Irothan	rt vehicles other than ULW. Additional tax payable in respect of vehicles under Cols. 6 to 8 used for drawing trailers.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
		Rs.	Rs.	Rs.	īζs.	Rs,	Rs.	Rs,
1.	A: the time of Registration of New Vehicles.	750	1,350	475	4,200 or 5 of the cost of the vehicle whichever is higher	7,200 or 5 of the cost of the vehicle whichever is higher	8,000 or 5 of the cost of the vehicle whichever is higher	
2.	If the vehicle is already registered and its age from the month of registration is:			·	-	•	,	
	1. Not more than 2 years.	687	5,245	450	3,880	6,600	7,360	1,710
	2. More than 2 years but not more than 3 years.	623	1,140	405	3,560	6,000	6,720	0 1,460

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(f)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9).	_
		Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	
	More than 3 years but not more than 4 years.	558	1,035	360	3,240	5,460	5,080	1,410	
4. N	viore than 4 years but not more than 5 years.	474	73 0	315	2.720	4.800	5.440	1,260	
5. h	More than 5 years but not no e than 6 years.	427	823	270	2,600	4.200	4,800	1,110	
	More than 6 years but not more than 7 years.	365	720	225	2,280	3,600	47.190	750	•
7. N	More than 7 years but not	300	. 615	180	.760	3,000	3,520	840	
8. N	More than 8 years but not nore than 7 years.	237	- 510	135	1,640	2,400	2,880	660	. 39
9. h	More than 7 years but not nore than 10 years.	173	405	70	1,320	1,700	2,240	510	i
	More than 10 years but not more than 11 years,	103	300	60	860	1,260	1.340	30%	
71. N	More than 11 years but not more than 12 years.	44	175	30	320	690	1,100	210	
12. N	More than 12 years.			i					

order of any Court. Tribunal or other authority to the contrary, no levy and collection of tax on any motor vehicle used or keptelor use in a public place in the State as specified in item 4 (vi) of the Schedule appended to G.O.Ms.No. 175, Transport, Roads and Buildings (TR.II) Department, dated the 18th May, 1985 shall be deemed to be invalid or ever to have become invalid by reason only of the fact that such levy and collection of tax was made without issuing a notification under subsection (4) of section 4 of the principal Act and accordingly the levy and collection of tax on Motor Vehicles as specified in item 4 (vi) of the Schedule to the aforestid Government orders shall be deemed to have been lawfully levied and collected under the said order, and accordingly

(a) no suit or other proceeding shall be maintained or continued it any Court against the States Government of any person or authority what so ever for the reland of any tax on Motor Vehicle; and

(h) no Court shill a tibres affy de हिल्ड द्विर ord-कि diffectin fthe tellung

i₂	More than 18 years.		
	More than 11 years maner.	\$• •	571
	More than 10 years, More than 11 years,	10.1	60);
	More than I years but not entre than I years.	133	÷0)•
	More than 3 years but not more than 3 years	137	250
	More than 3 years but not	300	442
	More than 8 years, nwire than 8 years.	3%	720
	प्रकृतिक है कि एक केर्स प्रकृति । विकास केरिका है कि एक केर्स प्रकृति	¥ 5 3.	N5'e
<u>.</u>	भारत हो महा है तेया है। महिला है महिला है। म	No.	.027
	nexe than 4 years. More than 3 years	322	1.035
ì		_2.8I	182.
3	(C)	(6)	(4)

THE ANDHRA PRADESH MOTOR VEHICLES TAXA-TION (AMENDMENT) ACT, 1994.

ACT No. 15 OF 1994*.

[23rd April, 1994.]

AN ACT FURTHER TO AMEND TO ANDHRA PRADESH MOTOR VEHICLES TAXATION ACT, 1963.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-fifth Year of the Republic of India as follows:

- 1. (1) This Act may be called the Short title Andhra Pradesh Motor Vehicles Taxation and (Amendment) Act, 1994.
- (2) It shall come into force on such date as the Gvoernment may, by notification, appoint.

^{*}Roceived the assent of the Governor on the 16th April, 1994. For Statement of objects and Reasons, Please see Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 22nd December, 1994 at Page 6.

immertion of 2. In the Andhra Pradesh Motor Vehicles her section 65, Taxation Act, 1963, after section 6, the following section shall be inserted, namely:-

"lavy of tam on certain motor vehicles based on gross traffic earnings. $\delta\lambda_*$ Notwithstanding anything in sections 3, 4, 5 and δ_*

(1) every registered owner, who owns or keeps in his possession or control more-than two thousand motor vehicles for plying on hire or reward, shall pay in respect of all such motor vehicles, a tax at such rate, not exceeding fifteen percentum of the gross traffic sarnings, as may be specified by the Government, by notification, from time to time.

Explanation: For the purposes of this section:-

- (a) the term "gross traffic earning" shall mean the total amount collected towards fares, freights, including luggage charges and any amount collected towards hire or reward by or on behalf of such registered owner, either directly or indirectly, in respect of all the motor vehicles, as may be determined in the manner prescribed:
- (b) while computing the "percentum of the gross traffic earning," the Government shall, as far as practicable, take into account the amount of tax collected for the preceding year from such owner, the changes in the rates of tax under clause (3) during the current year if any; and the approximate growth in the traffic during the current year.
- (2) in order to determine the amount of tax payable under this section in any

year, the registered owner shall make and deliver a declaration, within such time to such authority and in such form as may be prescribed, stating the gross traffic earning for the preceding year, together with ten percentum of such gross traffic earning and containing any other prescribed particulars, in respect of all motor vehicles used or kept for use by him in the State in the preceding year;

(3) on receipt of such declaration, the prescribed authority shall, on the basis of such declaration, determine the amount of tax to be paid by such registered owner provisionally and communicate the same to the registered owner by issuing an order of provisional assessment of tax for the year within such period and in such form as may be prescribed;

Provided that it shall be open to the prescribed authority to review any order of provisional assessment of tax for the year, in any case where it is considered necessary so to do and pass a fresh order of provisional assessment of tax;

- (4) the amount of tax provisionally determined under clause (3) shall be paid by the registered owner of the motor vehicles or any other person having possession or control thereof, to the prescribed authority in four quarterly instalments, within fifteen days from the date of communication of the order of the provisional assessment or the commencement of the quarter, as the case may be, in the manner specified in section 11;
- (5) the registered owner shall thereafter deliver within the prescribed time,
 the final declaration stating the gross
 traffic earning of the year and containing
 such other particulars as may be prescribed. Such declaration shall be accompanied,
 by the details of provisional payment of

tax paid to the prescribed authority in pursuance of the order of provisional assessment issued for the year and by such other documents as may be prescribed;

- (6) on receipt of such final declaration, the prescribed authority shall verify the number of motor vehicles used or kept for use by the registered owner during the year for which the tax is payable, the amount of fares, freights, luggage charges and hire or rewards collected and such other particulars as may be deemed necessary and shall finally determine the amount of tax leviable at the rate fixed under clause (1), and communicate the same, to the registered owner by issuing an order of final assessment of tax for the year in such form as may be prescribed;
- (7) where the amount of tax is finally determined under clause (6), taking into consideration the amount paid by the registered owner or other person under clause (4), the difference, if any, that may be due shall be paid by, or refunded to, the registered owner in such manner and within such time as may be prescribed;
- (8) the prescribed authority may, for purposes of this section, require the registered owner of the motor vehicle or the person having the possession or control thereof, to produce before it any accounts, registers, records or other documents or to furnish any information and examine the accounts, registers, records or other documents; and the registered owner or other person shall comply with any such requisition so made;
- (9) the registered owner or other person having the possession or control of the motor vehicle who commits default in the payment of tax as required under this section, shall be liable to pay such

amount towards penalty, not exceeding onefourth of the amount of the tax payable, as may be levied by the prescribed authority.".

> K. SATYANARAYANA MURTHY, Secretary to Government, Legislative Affairs, Law Department.

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THE ANDHRA PRADESH MOTOR VEHICLES TAXATION (AMENDMENT) ACT, 1995.

Act No. 23 of 1995*

.24 th April 95.]

:

An Act further to amend the Andhra Pradesh Motor Vehicles
Taxation Act, 1963.

Be it enacted by the Legislative Assembly of the State of, Andhra Pradesh in the Forty-sixth Year of the Republic of India, as follows:—

1. (1) This Act may be called the Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 1995.

Short title and Commencement

- (2) It shall come into force on such date as the State Government may, by notification, appoint.
- 2. In the Andhra Pradesh Motor Vehicles Taxation Act, Substitution 1963, for the Third Schedule, the following shall be substituted. Schedule for the Third Schedule, Act 5 of 1962

^{*}Received the assent of the Governor on the 22nd April, 1995. For statement, object & Reasons please see the Andhra Pradesh Gazette, Part-IV-A, Extraordinary, dt. 3-4-1995 at page 6.

THIRD SCHEDULE
(See Second Proviso to Sub-section (2) of Section 3)

	Sl. Period/Class of No. vehicle	Motor Cycincluding T Motor Scot Cycles with	ri-cycles.	Invalid carriage		Cars and Jeeps and other Non-transport vehicles other than Omni buses not exceeding 2,286 Kgs. in ULW				
		Vehicles not exceed- ing 60 CC	Vehicles exceeding		Weighing not more than 500 Kgs. ULW	Weighing more than 500 Kgs. but not more than 1,524 Kgs. ULW	but not more than	Additional tax payable in respect of vehicles under Cols. to 8 used for drawing trailers.		
_	(1) (2)	(3)	(4)	(5)	· (6)	(7)	(8)	(9)		
		Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs∙		
1	At the time of Registration of new Vehicles.	1,650 or 7% of the cost, whichever is higher.	1,890 or 7% of the cost. whichever is higher.	, 693 <i> -</i>	5,880 or 7% of the cost. whichever is higher.	10,080 or 7% of the cost. whichever is higher.	11,200 or 7% of the cost. whichever is higher.	2,604/-		
2.	 If the vehicle is already registered and its age from the mouth of Registration is: 				-					
	1) Not more than 2 years	965/-	1,740/-	638/-	5,405/-	9,265/-	10,290/-	2,394/-		
	(2) More than 2 years but not more than 3 years	880/-	1,590/-	583/-	4,930/-	8,450/-	9,380/-	2,184/-		

	(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	. (9)
		R.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
3.	More than 3 years but not more than 4 years	795/	1,440;-	528/-	4,455/-	7,635/-	8,470/-	1,974/-
5 4 .	More than 4 years but not more than 5 years	710/-	1,290/-	473/-	3,980/-	6 820/-	7,560/-	1,764/-
5.	More than 5 years but not more than 6 years	625/ -	1,140/-	418/-	3,505/-	6,005/-	6,650/-	1,554/-
6.	More than 6 years but not more than 7 years	540/.	990/-	363/-	3,030/-	5,190/-	5,740/-	1,344/
7.	More than 7 years but not mo e than 8 years	455/-	840/~	308/	2,555/-	4,375/-	4,830/-	1,134/-
8.	More than 8 years but not more than 9 years	370/-	690/-	253/-	2,080/-	3,560/-	3,920/-	924/-
9.	More than 9 years but not more than 10 years.	285/-	540/-	198/-	1,605/-	2,745/-	3,010/-	714/_
10.	More than 10 years but not more than 11 years	200/-	390/-	143/	1,130/-	1,930/-	2,100/-	504/
11.	More than 11 years but not more than 12 years.	115/-	240/-	88/-	655/-	1,115/-	1,190/-	294/
12	•	• •	**	••	4.			•••

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THE ANDHRA PRADESH MOTOR VEHICLES TAXATION (SECOND AMENDMENT) ACT, 1997.

ACT No. 32 OF 1997*

[19th December, 1997]

An Act further to amend the Andhra Pradesh Motor Vehicles Taxation Act, 1963.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-eighth Year of the Republic of India as follows:-

^{*}Received the assent of the Governor on 17th December, 19:1 For Statement of the Objects and Reasons: Please See the A.P. Gazette Part IV-A Extraordinary dated 30th July, 1997 at P-3.

Short title 1. (1) This Act may be called the Andhra and Commence- Pradesh Motor Vehicles Taxation (Second: Amendment) Act, 1997.

> (2) It shall come into force on such date as the Government may, notify in the Andhra Pradesh Gazette.

Amendment of section 1963.

2. In the Andhra Pradesh Motor Vehicles Taxation Act, 1963, in section 3, after 3. Act 5 of the third proviso to sub-section (2); the following proviso shall be inserted namely:-

> *Provided also that in respect of Motor Vehicles operated with Battery/Compressed Natural Gas/Solar Energy, no tax shall be levied for a period of five years from the date to be notified. ".

> > G. BHAVANI PRASAD. Secretary to Government, Legislative Affairs & Justice. Law Department.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 27th April, 2000 and the said assent is hereby first published on the 28th April, 2000 in the Andhra Pradesh Gazette for general information.

ACT NO. 12 OF 2000

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH URBAN AREAS (DEVELOPMENT) ACT, 1975.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-first Year of the Republic of India as follows:-

- Short title 1. (1) This Act may be called the ഷനർ മായം - . Andhra Pradesh Urban Areas (Development) (Amendment) Act. 2000.
 - (2) It shall be deemed to have come into force on and from the 19th February, 1998.

Amendment of 1975.

In the Andhra Fradesh Urban Areas of section (Development) Act, 1975, in section 38, in sub-section (1), in the proviso for the words "in the aggregate exceed six vears" the words "in the aggregate exceed two years", shall be substituted.

Validation.

- 3. Notwithstanding anything contained in the principal Act, the continuation of the Special Officer, Puttaparthi Urban Development Authority appointed in G.O.Ms.No. 109, Municipal Administration. Department, dated the 10th February, 1992 during the period from 19th February, 1998 to the 4th April, 1998 shall not be deemed to be invalid or ever to have become invalid and accordingly, --
- (i) anything done or any action taken by such Special Officer during the said period shall be deemed to have been validly done or taken as if such Special Officer has not ceased to hold office; and

(ii) the Special Officer appointed in the said Government Order shall continue to hold office with effect from the 19th February, 1998 as if his appointment has been extended upto 4th April, 1998, the date on which the Sri Satya Sai Urban Development Authority was constituted in G.O.Ms.Mo.139, M.A. & U.D. Department, dated 4-4-1998 in supersession of the orders issued in G.O.Ms. No.109, M.A., dated 19-2-1992.

G. BHAVANI PRASAD, Secretary to Government, Legislative Affairs & Justice, Law Department.

STATEMENT OF OBJECTS AND REASONS

According to sub-section (1) of section 38 of the Andhra Pradesh Urban Areas (Development) Act, 1975 (Act No.1 of 1975) where for any reason, there is delay in the constitution or reconstitution of the Orban Development Authority, the Government may appoint a Special Officer to manage the affairs of the Authority for a period which shall not exceed one year from the date of such appointment. The proviso to sub-section(1) of section 38 of the said Act provides that the said period may extend beyond one year. Therefore, the period of Special Officer in Sri Satya Sai Urban Development Authority, puttaparthi was extended from time to time upto 6 years due to administrative reasons. It is felt that the term of six years is too long and it is decided to reduce the maximum period to 2 years. Hence, the Government have decided to amend the proviso to sub-section(1) of section 38 of the Andhra Pradesh Urban Areas (Development) Act, 1975 suitably.

Whereas, the Andhra Pradesh Urban Areas (Development) (Amendment) Bill, 1999 has been introduced in the Legislative Assembly of the State on the 27th March, 1999 as Legislative Assembly Bill No. 10 of 1999, the same has lapsed due to disolution of the Tenth Legislative Assembly.

The Bill seeks to give affect to the above decision.

P. Md. FARCOK, Minister for Municipal Administration and Orban Development.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 19th April, 2003 and the said assent is hereby first published on 1the 10th April, 2003 in the Andhra Pradesh Gazette for general information.

ACT No. 5 OF 2003.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH MOTOR VEHICLES TAXATION ACT, 1963.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-fourth Year of the Republic of India as follows:-

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Short title and commencement:

- 1. (1) This Act may be called the Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 2003.
- .. (2) It shall be deemed to have come into force on the 24th January, 2003.

Amendment of section 3, Act 5 of 1963.

2. In the Andhra Pradesh Motor Vehicles Taxation Act, 1963, (hereinafter referred to as the principal, Act), in section 3, in sub-section (2), in the second proviso, for the words "except omni buses and chasis of motor vehicles", the expression "and omni buses with a seating capacity of (8) eight persons in all but not exceeding (10) ten persons in all and their chasis", shall be substituted.

Substitution of Third! Schedule. 3. In the principal Act, for the Third Schedule, the following new schedule shall be substituted, namely:-

"THIRD SCHEDULE

(See second Proviso to sub-section (2) of section-3)

SI. No.	Period/Class of vehicle	Motor Cycle Tri tycle Scoolers e with or attachment Vehicles not exceeding 60 CC	-	Invalid cerriage				Additional Tax payable in respect of yehicles	Omni bus with scating capacity between 8 in all & 10 in all and their chasis.
, 		4		,		1524 kgs ULW	more than 2286 kgs ULW	under Col.6 to 8 for 4 drawing trailors	
1.	'2.	3.	4.	5	6.	7.	8.	9.	10,
1.	At the time of registration of new vehicles	9% of the cost.	9% of the cost.	Rs.90[/-	9% of the cost.	9% of the cost.	9% of the cost.	Rs.3385/-	9% of the cost.
2.	If the vehicles is already registered and its age from the month of registration is	w						,	
	(1) Not more than 2 years	8% cost of the vehicle	8% cost of the vehicle	Rs.\$29/-	8% cost of the vehicle	8% cost of the yehicle	8% cost of the vehicle	Rs.3112/-	8% cost of the vehicle

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(2) More than 2 years but not more than 3 years.	7% cost of the vehicle	7% cost of the vehicle	ج.758/ ₋	7% cost of the vehicle	7% cost of the vehicle	7% cost of the vehicle	Rs. 2839	7% cost of the vehicle	
(3) More thate 3 years but not more than 4 years.	6% cost of the vehicle	6% cost of the vehicle	Rs.686/-	6% cost of the vehicle	6% cost of the vehicle	6% cost of the vehicle	Rs.2566/-	6% cost of the vehicle	
(4) More than 4 years but not more than 5 years.	5% cost of the vehicle	5% cost. of the vehicle	Rs.615/-	5% cost of the vehicle	5% cost of the velucic	5% cost of the vehicle	Rs.2293/-	5% cost of the vehicle	
(5) More than 5 years but not more than 6 years.	4% cost of the vchicle	4% cost of the vehicle		4% cost of the vehicle	4% cost of the vehicle	4% cost of the vehicle	RS.2020/-	4% cost of the vehicle	
(6) More than 6 years but not more than 7 years.	3.5% cost of the vehicle	3.5% cost of the vehicle	Rs.472/-	3.5% cost of the vehicle	3.5% cost of the vehicle	3.5% cost of the vehicle	Rs.1747/-	3.5% cost of the vehicle	36
(7) More than 7 years but not more than 6 years.	3% cost of the vehicle	3% cost of the yehicle	Rs.400/-	3% cost of the vehicle	3% cost of the vehicle	3% cost of the vehicle	Rs.1474/-	3% cost of the vehicle	
(8) More than 8 years but not more than 9 years.	2.5% cost of the vehicle	2.5% cost of the vehicle	Rs.329/-	2.5% cost of the vehicle	2.5% cost of the vehicle	2.5% cost of the vehicle	Rs.1201/-	2.5% cost of the vehicle	
 (9) More than 9 years but not more than 10 years.	2% cost of the vehicle	2% cost of the vehicle	Rs.257/-	2% cost of the vehicle	2% cost of the vehicle	2% cost of the vehicle	Rs.928/-	2 cost of the vehicle	

1	2.	3.	4,	5.	6.	7.	8.	9.	10.
_	(10) More than 10 years but not more than 11 years.		1.5% cost of the vehicle	Rs.186/-	1.5% cost of the vehicle	1.5% cost of the vehicle	1.5% cost of the vehicle	Rs.655/-	1.5% cost of the yehicle
	(11) More than 11 years	1% cost of the vehicle	1% cost of the vehicle	Rs.114/-	1% cost of the vehicle	1% cost of the vehicle	1% cost of the vehicle	Rs.382/-	1% cost of the vehicle."

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Repeal of Ordinance 2 of 2003.

4. The Andhra Pradesh Motor Vehicles Taxation (Amendment) Ordinance, 2003 is herfeby repealed.

K.G. SHANKAR, Secretary to Government, Legislative Affairs & Justice (FAC), Law Department.

STATEMENT OF OBJECTS AND REASONS

According to second proviso to sub-section (2) of section 3 of the Andhra Pradesh Motor Vehicles Taxation Act, 1963 a tax shall be levied in the case of motor cycles (including motor scooters and cycles with or without attachment) invalid carriages motor cars and jeeps and other nontransport vehicles not exceeding 2286 Kgs. in un laden weight except Omni Buses and chasis of motor vehicles at the rates specified in the Third Schedule. The said tax @ 7% of the cost of the vehicles specified in the Schedule is being levied since 1995. In view of the increase in the cost of vehicles and as there is no revision of the tax from more than 7 years the Government have decided to enhance the said percentage from 7% to 9% of the cost of the vehicles.

Further, Omni Buses with seating capacity of more than six persons other than the Driver are being levied a tax @ Rs. 189/- per seat per quarter with effect from 27-11-2002. These vehicles are similar in class and usage in respect of two and four wheelers for which life tax is being collected. The differentiation between Omni Buses and Personal Motor Cars in taxation is artificial and these vehicles have been given the facility of paying a tax either Quarterly, Half-Yearly or Annually. In case of Quarterly payment of taxes, the owners of above vehicles have to come to the office regularly for every quarter for payment of tax. In most of the cases these vehicles are found to be used by owners as personalised vehicles and if the life tax is introduced for the above category of vehicles there is relief to the owners from approaching the office and also facilitate to the administration to maintain the records promptly. Therefore the Government have decided to bring the omni buses with the seating capacity of 8 to 10 person in all and their chasis within the purview of the third schedule so as to levy lumpsum tax treating them as non transport vehicles by amending the second proviso to sub-section (2) of section 3 and the III Schedule of the Andhra Pradesh Motor Vehicles Taxation Act 1963 suitably. It is also decided to levy tax on all the vehicles, whose period of registration is more than 11 (eleven) years by removing the maximum ceiling limit of twelve years by amending the Third Schedule.

As the Legislative Assembly of the State was not then in session having been prorogued, the Andhra Pradesh Motor Vehicles Taxation (Amendment) Ordinance, 2003 (A.P. Ordinance 2 of 2003) was promulgated by the Governor on the 23rd January, 2003 and the same has been published in the Extra ordinary issue of the Andhra Pradesh Gazette dated the 24th January, 2003.

This Bill seeks to replace the said ordinance.

P. DAMODAR REDDY,
Minister for Law and Courts.

- (b) Clause (1) of section 4 of this Act shall be deemed to have come into force with effect from 10th April, 2001.
- (c) The remaining provisions of this Act shall be deemed to have come into force with effect from 25th May, 2006.

Amendment of section 3.

2. In the Andhra Pradesh Motor Vehicles Taxation Act, 1963 (hereinafter refered to as the principal Act), in section 3, in sub-section (2),--

Act 5 of 1963.

(i) for the second proviso the following provisos shall be substituted namely:-

"Provided further that in the case of motor cycles (with or without attachment), invalid carriages, motor cars and jeeps and other non-transport vehicles not exceeding 2286 Kgs in unladen weight and omni buses with a seating capacity of eight (8) persons or more in all but not exceeding ten (10) persons in all, High End Motor Cabs of the cost of three lakhs fifty thousand and above, the tax shall be levied at the rates specified in the Third Schedule.

Provided also that in the case of Road Rollers the rate of tax shall be levied at the rates specified in the Fourth Schedule.".

Insertion of new sections 3-A and 3-B.

3. In principal Act, after section 3, the following sections shall be inserted namely:-

"Levy of additional tax on vehicles misused.

3-A (1) Notwithstanding anything contained in section 3, it shall be competent for the Government to provide for levying an additional tax in respect of a motor vehicle specified in

one category or class notified under section 3, if misused or used not in accordance with the purpose for which the vehicle was registered, or the permit was granted, attracting higher rate of tax as a vehicle falling in another category or class:

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THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 44] HYDERABAD, TUESDAY, SEPTEMBER 19, 2006

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 17th September, 2006 and the said assent is hereby first published on the 19th September, 2006 in the Andrha Pradesh Gazette for general information:-

ACT No. 33 OF 2006

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH MOTOR VEHICLES TAXATION ACT, 1963.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 2006.

Short title and commencement.

2. (a) Section 3A inserted by the section 3 of this Act shall be deemed to have come into force with effect from 1st June, 2002.

[1]

leviable in respect of such vehicle falling in another category.

(2) The registered owner or the person who is in possession or control of such vehicle misused or used not in accordance with the purpose for which the vehicle was registered or the permit was granted, shall pay the additional tax so levied under sub-section (1).

"Levy of Green Tax.

3-B There shall be levied and collected an additional tax called "Green Tax" in addition to the tax levied under section 3, on the motor vehicles

suitable for use on roads for the purpose of implementation of various measures to control air pollution in such manner to such categories, such amounts as may be notified:

Provided that the rates of tax shall not exceed the maximum specified in the Fifth Schedule.

4. In the First schedule to the principal Act, in entry 4,-

Amendment of First Schedule.

Amendment of

Schedule.

Third

- (i) Under item (iv) against sub-item (a) for the figures "1800" in column (2), the figures, "4000" shall be substituted.
- (ii) item (vii) and the corresponding entry relating thereto in column (2) shall be omitted.
- 5. In Third Schedule to the principal Act, in the table, in column 10, for the heading, the following heading shall be substituted namely:-

"Omni buses with seating capacity between 8 in all and 10 in all and High End Motor Cabs of the cost of rupees three lakhs fifty thousands and above."

4 ANDHRA PRADESH GAZETTE EXTRAORDINARY

Insertion of new Schedules.

6. After the Third Schedule to the principal Act, the following schedules shall be added namely:-

[Part IV-B

"FOURTH SCHEDULE

(See Third Proviso to sub-section (2) of Section 3)

SI.	Period	Rate of Tax
No.		Road Rollers
(1)	(2)	(3)
1.	At the time of registration of new vehicle	7.5 % (Seven and half percent) of the Cost.
2.	If the vehicle is already Registered and its age from the month of the Registration is:	
	(i) Less than 3 years	Rs. 7,700/-
	(ii) More than 3 years and Less than 6 years.	Rs. 6,600/-
	(iii) More than 6 years	Rs. 5,500/-

FIFTH SCHEDULE

(See sub-section (1) of Section 3-B)

		-
SI.	Class of vehicles	Amount of Tax
No.		
(1)	(2)	(3)

 Motor vehicles other than Transport vehicles which have completed 15 years from the date of their registration,-

(i) Motor Cycle

Rs. 1000/- P.A.

(ii) Other than motor Cycle

Rs. 5000/- P.A.

2. Transport vehicles which have Rs. 5000/- P.A. completed 7 years from the date of their registration.

Validation of Tax

levied and

collected.

- 7. Notwithstanding any thing contained in any judgement, decree, order of any court, Tribunal or other authority to the contrary, the levy and collection of tax on any motor vehicle where contract carriages covered by inter-State, State-wide, District-wide permits and idle Contract carriages are misused as Stage carriages as specified in entry (iv) in explanation (vi) under item 4 (v) of the Schedule appended to the notification issued in G.O.Ms.No. 75, TR & B, dated 27-4-1993 as amended by G.O.Ms. No. 152, TR & B, dated 1-12-2001 which was subsequently amended in G.O.Ms. No. 77, TR & B, dated 1-6-2002, shall never be deemed to be invalid or never to have become invalid by reason only of the fact that such levy and collection of tax was made without a specific charging provision in the principal Act and accordingly, the levy and collection of such tax made on such Motor Vehicles as specified in the aforesaid Government order shall be deemed to have been lawfully levied and collected and accordingly:-
- (a) no suit or other proceeding shall be maintained or continued in any Court against the State Government or any person or authority what so ever for the refund of any tax on Motor Vehicle: and
- (b) no Court shall enforce any decree or order directing the refund of such tax.
- 8. The Andhra Pradesh Motor Vehicles Taxation (Amendment) Ordinance, 2006 is hereby repealed.

Repeal of Ordinance 6 of 2006.

T. MADAN MOHAN REDDY,

Secretary to Government, Legislative Affairs & Justice, Law Department.

4 ANDHRA PRADESH GAZETTE EXTRAORDINARY [Part IV - B

5. In the Principal Act, for the Third Schedule the following new Schedule shall be substituted, namely:—

THE THIRD SCHEDULE

(See second Proviso to Sub-section (2) of Section-3)

SI. Period/Class No. of Vehicle		Motor Cycles index cycles, Motor Soc Cycles with or wattachment.	cooters and	Invalid Carriage
		Vehicles not exceeding 60 CC.	Vehicles exceeding 60 CC.	
1.	2	3	4	5
1.	At the time of registration of new vehicles.	9% of the cost	9% of the cost	Rs. 901/-
2.	If the vehicles is already registered and its age from the month of registration is:			
	(1) Not more than 2 years	8% cost of the vehicle	8% cost of the vehicle	Rs. 829/-
	(2) More than	7% cost of	7% cost of	Rs. 758/-
	2 years but not more than 3 years	the vehicle	the vehicle	

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THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 18] HYDERABAD, SATURDAY, JULY 31, 2010.

ANDHRA PRADESHACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 30th July, 2010 and the said assent is hereby first published on the 31st July, 2010 in the Andhra Pradesh Gazette for general information.

ACT No. 11 OF 2010.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH MOTOR VEHICLES TAXATION ACT, 1963.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty first Year of the Republic of India as follows:—

[1]

<u> 2 ANDHRA PRADESH GAZETTE EXTRAORDINARY [Part IV - B</u>

Short title and commencement.

- 1. (1) This Act may be called the Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 2010.
- (2) It shall be deemed to have come into force on and from the 2nd February, 2010.

Amendment of section 3. Act No. 5 of 1963.

- 2. In the Andhra Pradesh Motor Vehicles Taxation Act, 1963 (hereinafter referred to as the principal Act), in section 3, in sub-section (2),-
- (i) for the second proviso, the following proviso shall be substituted, namely:-

"Provided further that in the case of motor cycles with or without attachment, invalid carriages, the tax shall be levied at the rates specified in the Third Schedule,".

(ii) for the third proviso the following proviso shall be substituted namely:-

"Provided also that in the case of Construction Equipment vehicles including Road Rollers, the rate of tax shall be levied at the rates specified in the Fourth Schedule.".

(iii) for the fourth proviso, the following provisos shall be substituted, namely:-

"Provided also that in the case of three or four wheeler motor vehicles including Motor Cars coming under non-transport category, omni buses upto a seating capacity of (10) ten persons in all, new Motor Cabs and the Motor Cabs of other States that are entering into the rolls of this State by way of change of address or transfer of ownership, the tax shall be levied at the rates specified in the Sixth Schedule:

Provided also that Non-Transport Vehicles meant for carrying persons, owned by Companies/Institutions/ Societies/Organisations upto a seating capacity of (10) ten in all and second or more personalized vehicles upto a

July 31, 2010] ANDHRA PRADESH GAZETTE EXTRAORDINARY 3

seating capacity of (10) ten in all owned by an individual, the tax shall be levied at the rates specified in the Seventh Schedule.".

3. For section 12 of the principal Act, the following section shall be substituted namely:-

Substitution of new section for section 12.

- "12. Appeal:- any person aggrieved,-
- (a) by an order of levy of additional tax imposed under section 3-A:
 - (b) by an order of levy under section 6; or
 - (c) by the seizure under section 8.

may within a period of thirtydays from the date of communication to him of the order of levy or the date of seizure as the case may be, appeal to such authority in the manner and on payment of such fees as may be prescribed."

4. The Andhra Pradesh Motor Vehicles Taxation (Second Amendment) Ordinance 2010 (Ordinance No. 5 of 2010) is hereby repealed."

Repeal of Ordinance 5 of 2010.

8 ANDHRA PRADESH GAZETTE EXTRAORDINARY [Part IV - B

7. In the Principal Act, for the Sixth Schedule, the following new Schedule shall be substituted, namely:-

THE SIXTH SCHEDULE

(See Fourth Proviso to Sub-section(2) of Section 3)

1.	2	3	4
S.N	No. Period/Class of vehicle	Three or four wheeler motor vehicles including Motor Cars, Jeeps coming under nontransport category, omni buses upto a seating capacity of (10) ten persons in all and new Motor Cabs and the Motor Cabs of other States that are entering into the rolls of this State by way of change of address or transfer of ownership the cost of which does not exceed rupees ten lakhs.	Three or four wheeler motor vehicles including Motor Cars, Jeeps coming under nontransport category, omni buses upto a seating capacity of (10) ten persons in all and new Motor Cabs and the Motor Cabs of other States that are entering into the rolls of this State by way of change of address or transfer of ownership the cost of which exceeds rupees ten lakhs.
1	2	3	4
1.	At the time of registration of new vehicle.	12% of the cost of the vehicle.	14.0% of the cost of the vehicle.

July 31, 2010] ANDHRA PRADESH GAZETTE EXTRAORDINARY 5

1. 2	3	4	5
(3) More than3 years butnot more than4 years	6% cost of the vehicle	6% cost of the vehicle	Rs. 686/-
(4) More than4 years butnot more than5 years	5% cost of the vehicle	5% cost of the vehicle	Rs. 615/-
(5) More than5 years butnot more than6 years	4% cost of the vehicle	4% cost of the vehicle	Rs. 543/-
(6) More than6 years butnot more than7 years	3.5% cost of the vehicle	3.5% cost of the vehicle	Rs. 472/-
(7) More than7 years butnot more than8 years	3% cost of the vehicle	3% cost of the vehicle	Rs. 400/-

6	ANDHRA PRADE	SH GAZETTE	EXTRAORDINARY	[Part IV - B
1.	2	3	4	5
	(8) More than	2.5% cost of	2.5% cost of	Rs. 329/-
	8 years but	the vehicle	the vehicle	
	not more than			
	9 years			
	(2) 2.2			
	()	2% cost of	2% cost of	Rs. 257/-
	,	the vehicle	the vehicle	
	not more than			
	10 years			
	(10) More than	1.5% cost of	1.5% cost of	Rs. 186/-
	10 years but		the vehicle	
	not more than			
	11 years			
	(11) More than	1% cost of	1% cost of	Rs. 114/-
	11 years	the vehicle	the vehicle	

July 31, 2010] ANDHRA PRADESH GAZETTE EXTRAORDINARY 7

6. In the Principal Act, for the Fourth Schedule, the following new Schedule shall be substituted, namely:-

THE FOURTH SCHEDULE

(See Third Proviso to Sub-section(2) of Section 3)

SI.	No. F	Period	Rate of tax on Road Rollers and Construction Equipment Vehicles.
	1.	2	3
1.	At the time of regis	stration of new	7.5% of the cost of the vehicle.
2.	If the vehicle is alr tered and its age t month of the regist	from the	
	(i) Less than 3 year	ars.	6.5% of the cost of the vehicle.
	(ii) More than 3 ye than 6 years.	ars but less	5.0% of the cost of the vehicle.
	(iii) More than 6 ye	ears.	4.0% of the cost of the vehicle.

12	ANDHRA PRADESH GAZETTE	EXTRAORDINARY	[Part IV - B
1.	2.	3	
	(5) More than 5 years but not more than 6 years.	11% of the cost of vehicle.	of the
	(6) More than 6 years but not more than 7 years.	10.5% of the cost vehicle.	t of the
	(7) More than 7 years but not more than 8 years.	10% of the cost of vehicle.	of the
	(8) More than 8 years but not more than 9 years.	9.5% of the cost ovehicle.	of the
	(9) More than 9years but not more than 10 years.	9% of the cost of vehicle.	the
	(10) More than 10 years but not more than 11 years.	8.5% of the cost vehicle.	of the
	(11) More than 11 years but not more than 12 years.	8% of the cost of vehicle.	the
	(12) More than 12 years	7.5% of the cost ovehicle.	of the
	R	. RAMACHANDRA REI Secretary to Governme	•

2 3 2. If the vehicle is already registered and its age from the month of registration; is: (1) Not more than 11% of the cost of the 13.0% of the cost of the 2 years. vehicle. vehicle. (2) More than two 10.5% of the cost of the 12.5% of the cost of the years but not more vehicle. vehicle. than 3 years. (3) More than 3 10% of the cost of the 12.0% of the cost of the years but not vehicle. vehicle. more than 4 years. (4) More than 4 9.5% of the cost of the 11.5% of the cost of the years but not vehicle. vehicle. more than 5 years. (5) More than 5 9% of the cost of the 11.0% of the cost of the years but not vehicle. vehicle. more than 6 years. (6) More than 6 8.5% of the cost of the 10.5% of the cost of the years but not vehicle. vehicle. more than 7 years. 8% of the cost of the 10.0% of the cost of the Legislative Affairs & Justice, (7) More than 7 years but not vehicle. vehicle. Law Department. more than 8

years.

July 31, 2010] ANDHRA PRADESH GAZETTE EXTRAORDINARY 9

10 ANDHRA PRADESH GAZETTE EXTRAORDINARY [Part IV - B

1.	2	3	4
	(8) More than 8 years but not more than 9 years.	7.5% of the cost of the vehicle.	9.5% of the cost of the vehicle.
	(9) More than 9 years but not more than 10 years.	7% of the cost of the vehicle.	9.0% of the cost of the vehicle.
	(10) More than 10 years but not more than 11 years.	6.5% of the cost of the vehicle.	8.5% of the cost of the vehicle.
	(11) More than 11 years but not more than 12 years.	6% of the cost of the vehicle.	8.0% of the cost of the vehicle.
	(12) More than 12 years.	5.5% of the cost of the vehicle.	7.5% of the cost of the vehicle.

July 31, 2010] ANDHRA PRADESH GAZETTE EXTRAORDINARY 11

8. In the Principal Act, after the Sixth Schedule, so amended the following new Schedule shall be added, namely:-

THE SEVENTH SCHEDULE

(See Fifth Proviso to Sub-section(2) of Section 3)

1.	2.	3
SL. No.	Period/Class of vehicle	Non-Transport vehicles meant for carrying persons, owned by Companies/Institution/Societies/Organisations upto a seating capacity of (10) ten in all and second or more personalized vehicles upto a seating capacity of (10) ten in all owned by an individual.
1.	At the time of registration of new vehicles.	14% of the cost of the vehicle.
2.	If the vehicle is already registered and its age from the month of registration is:	
	(1) Not more than 2 years.	13% of the cost of the vehicle.
	(2) More than 2 years but not more than 3 years.	12.5% of the cost of the vehicle.
	(3) More than 3 years but	12% of the cost of the
	not more than 4 years.	vehicle.
	(4) More than 4 years but	11.5% of the cost of the
	not more than 5 years.	vehicle.







[Price: Rs.1-00 Paise

అంధ్రప్రదేశ్ రాజపత్రము THE ANDHRA PRADESH GAZETTE PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 27

AMARAVATI, THURSDAY, 25th OCTOBER, 2018.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 19th October, 2018 and the said assent is hereby first published on the 25th October, 2018 in the Andhra Pradesh Gazette for general information:-

ACT No. 27 of 2018

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH MOTOR VEHICLES TAXATION ACT, 1963.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-ninth year of the Republic of India as follows,-

1. (1) This Act may be called the Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 2018.

Short title and commencement.

- (2) It shall be deemed to have come into force with effect on and from the 8th June, 2018.
- 2. In the Andhra Pradesh Motor Vehicles Taxation Act, 1963 (hereinafter referred to as the Principal Act), in section 3, in subsection (2),

Amendment of section 3. Act 5 of 1963.

(i) in the sixth proviso, the following words shall be added at the end, namely, -

"and for the remaining period in respect of E-rickshaw and E-cart which are battery operated vehicles, the tax shall be levied at the time of registration at the rates specified in the Eighth Schedule."

(ii) after the sixth proviso, the following proviso shall be added, namely,-

"Provided also that in the case of Auto-rickshaws with seating capacity up to four in all and light goods vehicles up to 3000 (Three Thousand) kgs in laden weight, the tax shall be levied at the rates specified in the Ninth Schedule."

Insertion of new schedules.

 In the Principal Act, after the Seventh Schedule, the following schedules shall be added, namely,-

"THE EIGHTH SCHEDULE (see Sixth Proviso to sub-section (2) of Section 3)

SI. No.	Class of Vehicle	Rate of Tax (in rupees)
(1)	(2)	(3)
(1)	At the time of registration of	
	(a) E- Rickshaw	Rs.1000/-
	(b) E-Cart	Rs.2000/-
	in any State and its age from the month of registration is: (a) Less than 5 years (i) E- Rickshaw (ii) E- Cart	Rs.1000/- Rs.2000/-
	(b) More than 5 years	
ISIT	(i) E- Rickshaw (ii) E- Cart	Rs. 900/- Rs.1800/-

Note: The life tax shall be collected at the time of Registration for these vehicles for the period of use after five years."

"THE NINTH SCHEDULE

(see seventh Proviso to sub-section (2) of section 3)

SI. No.	Period	Auto-rickshaws carrying up to four persons in all	Goods vehicles up to 3,000 Kgs in laden weight
(1)	(2)	(3)	(4)
1.	At the time of registration of new vehicle.	2.0% of the cost of the vehicle	7.0 % of the cost of the vehicle.
2.	If the vehicle is already registered and its age from the month of registration is: (i) Less than 3 years	1.5 % of the cost of the vehicle	6.5 % of the cost of the vehicle
	(ii)More than 3 years and less than 6 years	1.4 % of the cost of the vehicle	5.0 % of the cost of the vehicle
	(iii)More than 6 years and less than 9 years	1.3 % of the cost of the vehicle	4.0 % of the cost of the vehicle
	(iv)More than 9 years	1.0 % of the cost of the vehicle	1.0 % of the cost of the vehicle

Note: In respect of old in-use vehicles covered in this Schedule belonging to the State of Andhra Pradesh, the lump-sum/ life time tax shall be paid within six months from 8th June, 2018. Until then, the existing quarterly tax shall continue to be paid."

4. The Andhra Pradesh Motor Vehicles Taxation (Amendment) Ordinance, 2018 is hereby repealed.

Repeal of Ordinance No.3 of 2018

DUPPALA VENKATA RAMANA,

Secretary to Government, Legal and Legislative Affairs and Justice, Law Department.





[Price: Rs.1-00 Paise

ఆంధ్రప్రదేశ్ రాజపత్రము THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 18]

AMARAVATI, MONDAY, 20th DECEMBER, 2021.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 17th December, 2021 and the said assent is hereby first published on the 20th December, 2021 in the Andhra Pradesh Gazette for general information:

ACT No. 18 of 2021.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH MOTOR VEHICLES TAXATION ACT, 1963.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy second year of the Republic of India, as follows:-

1. (1) This Act may be called the Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 2021.

Short title and commencement.

- (2) It shall come into force on such date as the Government may, by notification, appoint.
- 2. In the Andhra Pradesh Motor Vehicles Taxation Act, 1963 (hereinafter referred to as the Principal Act), in section 3, in sub-section (2),-

Amendment of section 3.
Act No.5 of 1963.

- (i) in the second proviso, the words "invalid carriages," shall be omitted;
- (ii) the fifth proviso shall be omitted.
- 3. In section 3B of the principal Act,-

Amendment of section 3B.

- (i) for the words "such amounts as may be notified:", the words "at the rates specified in the Fifth Schedule." shall be substituted;
- (ii) the proviso shall be omitted.
- 4. For the Third Schedule to the principal Act, the following shall be substituted, namely,-

Substitution of Third Schedule.

		IRD SCHEDULE	A PARTIE OF THE POST OF	
	(See Second Proviso t	o sub-section(2) of Sect	ion-3)	
S.No.		Motor Cycles including Tri-cycles, Motor Scooters and Cycles with or without attachment at the rates specified below on the cost of the vehicles		
	20210021	Whose cost does not exceed Rs. 50,000/-	Whose cost exceeds Rs. 50,000/-	
(1)	(2)	(2)	ALTERNATION OF THE PARTY OF THE	
1,	At the time of registration of new vehicles	9%	12%	
	If the vehicle is already registered and its age from the month of registration is:	o de garrena el La ducina el aven		
	(1) Note more than 2 years	8%	11%	
	(2) More than 2 years but not more than 3 years	7%	10%	
	(3) More than 3 years but not more than 4 years	6%	9%	
	(4) More than 4 years but not more than 5 years	5%	8%	
	(5) More than 5 years but not more than 6 years	4%	7%	
	(6) More than 6 years but not more than 7 years	3.5%	6.5%	
	(7) More than 7 years but not more than 8 years	3%	6%	
	(8) More than 8 years but not more than 9 years	2.5%	5.5%	
	(9) More than 9 years but not more than 10 years	2%	5%	
	(10) More than 10 years but not more than 11 years	1.5%	4.5%	
	(11) More than 11 years	1%	4%	

Substitution of fifth Schedule.

5. For the Fifth Schedule to the principal Act, the following shall be substituted, namely,-

	THE FIFTH SCHEDULE	· · · · · · · · · · · · · · · · · · ·
S.No	(See Section 3-B) Class of Vehicle	Amount of Tax
and the second	The state of the s	
(1)	(2)	(3)
I	(a) Transport Vehicles – Goods Carriages including Tractor and Trailers used for commercial purpose (other than 3- wheeled Goods Carriages below 3000 Kgs in Laden weight)	re e di alcopt pe any revolute e di pes (pe langer europeki le cense wheeled Course Carr be and Tractors discless ce
	(i) if the age of the vehicle from the date of registration is more than 7 years and below 10 years	Half of the Quarterly Tax per annum
	(ii) if the age of the vehicle from the date of registration is more than 10 years and below 12 years	Quarterly Tax per annum
	(iii) if the age of the vehicle from the date of registration is more than 12 years	Twice the Quarterly Tax per annum
	(b) Transport Vehicles - Passenger Vehicles i.e Stage Carriages, Contract Carriages, Private Service Vehicles, Educational Institution Buses, Maxicabs, Omnibuses above 7 in all	Director operations (See) (R) (RD)
	(i) if the age of the vehicle from the date of registration is more than 7 years and below 10 years	Rs. 4,000 per annum
	(ii) if the age of the vehicle from the date of registration is more than 10 years and below 12 years	Rs. 5,000 per annum
	(iii) if the age of the vehicle from the date of registration is more than 12 years	Rs. 6,000 per annum
100	(c) All other Transport Vehicles (excluding Autorickshaws)	
	(i) if the age of the vehicle from the date of registration is more than 7 years and below 10 years	Rs. 1,000 per annum
	(ii) if the age of the vehicle from the date of registration is more than 10 years and below 12 years	Rs. 2,000 per annum
	(iii) if the age of the vehicle from the date of registration is more than 12 years	Rs. 4,000 per annum
II	Non-Transport Vehicles	
	(a) Motor Cycles	
	(i) if the age of the vehicle from the date of registration is more than 15 years and below 20 years	Rs. 2,000 for 5 years
	(ii) if the age of the vehicle from the date of registration is more than 20 years	Rs. 5,000 for 5 years
	(b) Other than Motor Cycles	ear abut more
	(i) if the age of the vehicle from the date of registration is more than 15 years and below 20 years	Rs. 5,000 for 5 years
	(ii) if the age of the vehicle from the date of registration is more than 20 years	Rs. 10,000 for 5 years

Note:

- 1. There shall not be any levy of Green Tax if the vehicle operated exclusively by LPG, CNG, Battery or Solar Power.
- 2. There shall not be any levy of Green Tax in respect of Motor Vehicles that are classified as Vintage vehicles.
- 3. There shall not be any levy of Green Tax in respect of three wheeled contract carriages (passenger autorickshaws) with seating capacity of four, five, six and seven in all; three wheeled Goods Carriages (Light Goods Vehicles) up to GVW of 3000 kgs; Tractors and Tractor- Trailers used for agricultural purpose.
- 4. The Green Tax shall be payable whenever the owner does any transaction for any vehicle.

Substitution of Sixth Schedule.

For the Sixth Schedule to the principal Act, the following shall be substituted, namely,-

	amounts .	THE SIXTH	SCHEDULE		1000000
	(See Fourth and	Fifth Provisos t	o sub-section(2) of section	1-3)
S.No	(See Fourth and Fifth Provisos to sub-section(2) of section-3) Three or Four wheeler motor vehicles including Cars, Jeeps coming under non-transport cate omnibuses upto a seating capacity of ten(10) per in all, and new Motor Cabs and the Motor Cabother States that are entering into the rolls of State by way of change of address or transformership, the tax is levied at the rates presented of the vehicle.				
	Venicle	Whose cost below Rs. 5.00 lakhs	Whose cost Rs. 5.00 lakhs or above and below Rs. 10.00 Lakhs	Whose cost Rs.	Whose cost Rs. 20,00 lakhs or above
1	2	3	4	5	6
-	At the time of registration of new vehicles	13%	14%	17%	18%
	If the vehicle is already registered and its age from the month of registration is:	0.30	3 8/W () 5 8 W		
	(1) Not more than 2 years	12%	13%	16%	17%
	(2) More than 2 years but not more than 3 years	11.5%	12.5%	15.5%	16.5%
	(3) More than 3 years but not more than 4 years	11%	12%	15%	16%

	(4) More than 4 years but not more than 5 years	10.5%	11.5%	14.5%	15.5%
	(5) More than 5 years but not more than 6 years	10%	11%	14%	15%
	(6) More than 6 years but not more than 7 years	9.5%	10.5%	13.5%	14.5%
,	(7) More than 7 years but not more than 8 years	9%	10%	13%	14%
	(8) More than 8 years but not more than 9 years	8.5%	9.5%	12.5%	13.5%
	(9) More than 9 years but not more than10 years	8%	9%	12%	13%
	(10) More than 10 years but not more than 11 years	7.5%	8.5%	11.5%	12.5%
	(11) More than 11 years but not more than 12 years	7%	8%	11%	12%
	(12) More than 12 years	6.5%	7.5%	10.5%	11.5%

7. Seventh Schedule to the principal Act, shall be omitted.

Omission of Seventh Schedule.

VADDADI SUNITHA,

Secretary to Government (FAC), Legal and Legislative Affairs & Justice, Law Department.





[Price: Rs.2.00 Paise

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PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 42]

AMARAVATI,

FRIDAY,

27th OCTOBER 2023.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 18th October, 2023 and the said assent is hereby first published on the 27th October, 2023 in the Andhra Pradesh Gazette for general information:

ACT No. 42 of 2023.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH MOTOR VEHICLES TAXATION ACT, 1963.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy - fourth Year of the Republic of India, as follows:-

 (1) This Act may be called the Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 2023.

Short title and commencement.

- (2) It shall come into force on such date as the Government may, by notification, appoint.
- In the Andhra Pradesh Motor Vehicles Taxation Act, 1963, in the Ninth Schedule, to the existing Note, the following proviso shall be added, namely,-

Amendment of Ninth Schedule.

Act No. 5 of 1963.

"Provided that in respect of 4 wheeled in-use Goods Carriages upto 3000 kgs in laden weight registered prior to 08-06-2018 belonging to the State of Andhra Pradesh, the existing quarterly tax shall continue to be paid."

G. SATYA PRABHAKARA RAO,

Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.